

21st September, 2010

CP.56/2009
(OA. 199/2007)

Present: None for the parties.

Since the members of the bar are abstaining from work matter is adjourned to 01.11. 2010.


(Gurmit Singh)
Deputy Registrar

mk

1-11-2010
CP. 56 / 2009
in OA. 199/2007

Sh. C.B. Shekhar I d. counsel for applicant
Sh. B.N. Sardar I d. counsel for respondents

CP is disposed of by a
separate order.

Anil Kumar
(Anil Kumar)
Member (A)


(M.L. Chauhan)
Member (T)

**Central Administrative Tribunal
Jaipur Bench, JAIPUR**

CP No. 56/2009
In OA.199/2007

This the 1st day of November, 2010

**Hon'ble Shri M.L. Chauhan, Member (Judicial)
Hon'ble Shri Anil Kumar, Member (Administrative)**

K.K. Gupta Son of Shri U.S. Gupta, aged about 63 years resident of Type -III/4, P& T. Colony, Dadabari, Kota and retired from the post of Assistant Post Master N.G. Mandi Head Post Office Kota.

...Applicant

(By Advocate: Shri C.B. Sharma)

- VERSUS -

1. Ms. Radhika Duraisamy, Secretary to the Government of India, Department of posts, Ministry of Communication and Information Technology, Dak Bhawan, Sansad Marg, New Delhi-110001.
2. Shri Santosh Gaurier, Chief Post Master General, Rajasthan Circle, Jaipur-302007.
3. Shri B. S.Meena, Senior Superintendent of Post Offices, Kota Postal Division Kota.

....Respondents

(By Advocate: Shri B.N. Sandu)

ORDER (ORAL)

Learned counsel for respondents has produced a copy of the order dated 31.3.2010, (which is taken on record,) whereby the competent authority has passed the order in compliance with the direction issued by this Tribunal vide order dated 31.3.2009 (Annexure CP/1), stipulating therein that 30% of monthly pension otherwise admissible to the applicant be cut/withheld for a period of five years and recovery of loss suffered by the Department from his gratuity be imposed on the C.O.

2. In view of this subsequent development, the present contempt petition does not survive for consideration.

3. With the observations made hereinabove, the CP is disposed of. Notices issued to the respondents are hereby discharged.

4. Needless to add that in case the applicant is still aggrieved by the order dated 31.03.2010 passed by the respondents, it will be permissible for him to file a substantive OA thereby challenging the validity of the said order:

Anil Kumar
(Anil Kumar)
Member (Administrative)

M.L.Chauhan
(M.L.Chauhan)
Member (Judicial)

mk